

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)	0.0017	0.0114	0.0041	0.0286	0.0144
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1. The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2. The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3. The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4. EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5. Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN: 07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)	0.000	0.011	0.003	0.025	0.012
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1. The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2. The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3. The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4. EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5. Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN: 07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522) 2625310, Fax: (0522) 2627994  
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license has been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023 at 3.30 PM on 12.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 0.100 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://tender.upsugfed.org> and also on Federation website [www.upsugfed.org](http://www.upsugfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) ...63.../3C  
Date: 03.05.2023 (RAMAKANT PANDEY)  
MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

**The NRRAs include**  
**Financial Assets**, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.

The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-P00031/2017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, [www.canararobeco.com](http://www.canararobeco.com), CIN No. : U65990MH1993PLC071003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

**Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.**

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

Sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: [www.idbimutual.co.in](http://www.idbimutual.co.in) E-mail: [contactus@idbimutual.co.in](mailto:contactus@idbimutual.co.in)

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling*	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such as the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)	This product is suitable for investors who are seeking*: • Regular Income for short term • Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months		

\*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

**This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.**  
All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

**Statutory Details:** IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92490MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X 4/1 TIC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	29th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Reg. No: IBBI/IPA-002/IP/N00423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Saraswati Towers, Parsi Prachayak Road, Opp. Sona Udyog, Andher East, Mumbai Suburban, Maharashtra, 400069 Email: <a href="mailto:anil.jhumkhwala@gmail.com">anil.jhumkhwala@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nairam Point, Mumbai - 400021 Email: <a href="mailto:ip.celogenpharma@gmail.com">ip.celogenpharma@gmail.com</a>
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (a) of sub-section (9A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IIP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023. The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date : 04th May 2023  
Place: Mumbai

Sd/-  
Mr. Anil Jitendra Jhumkhwala  
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP/N00423/2019-20/12689  
AF#: AA2/12689/02/11/2023/202465 Valid till 12th December 2023

**STAR CEMENT LIMITED**  
CIN: L26942ML2001PLC096663  
Regd. Office: Vill: Lumshong, P.O.: Khalehriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: [investors@starcement.co.in](mailto:investors@starcement.co.in), Website: [www.starcement.co.in](http://www.starcement.co.in)

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No.	Agenda items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/S. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e. [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <https://mdpln.in> and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to [mdpldc@yahoo.com](mailto:mdpldc@yahoo.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Md. Shah Nawaz, Practising Company Secretary (Membership no. ACS: 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e. [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited  
Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Bngumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023** (₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)	5.04	9.29	(23.29)	16.67

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))

2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

**JK seeds** For JK Agri Genetics Limited

Place : New Delhi  
Date: 3rd May, 2023

Bharat Hari Singhania  
Chairman

**Calcom**

**CALCOM VISION LIMITED**  
CIN: L92111DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com), Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**

Dear Members,

This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited ("The Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations. The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for item No. 1 and 2, contained in the Postal Ballot Notice.

**Changes to the Explanatory Statement to Item No. 1 & 2 as following:**

1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owner
13	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Arora Aggarwal, Ms. Arni Walia
20	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Para IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issue Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post Issue Shareholding (Presuming full conversion of Warrants)			
		No. of Shares	%age Share	No. of Shares	%age Share	No. of Shares	%age Share		
16	Mr. Vedant Shrawan Kohli	18,500	0.14	9,554	28,054	0.21	0	28,054	0.20
26	Ms. Bharti Jain	300	0	3,184	3,484	0.03	0	3,484	0.03

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Crore Thirty Seven Lakh Eighty Seven Thousand and Three Hundred Only) divided into 1,33,78,730 (One Crore Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirty) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company on fully diluted basis i.e. Rs. 13,77,68,170 (Rupees Thirteen Crore Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,76,817 (One Crore Thirty Seven Lakh Seventy Six Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on and from the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal Ballot Notice with this Corrigendum. This corrigendum will also be made available on the Company's website viz. [www.calcomindia.com](http://www.calcomindia.com),

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994  
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Not refundable). The details for submission of e-bids will be available on the e-tender PORTAL: <http://etender.up.nic.in> and also on Federation website [www.upsugarfed.org](http://www.upsugarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) .....63.../3C (RAMAKANT PANDEY)  
Date: 03.05.2023 MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

**The NRRAs include**  
Financial Assets, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.  
The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-PO0031/2017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND	(An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)		

\* Investors should consult their financial advisers if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.

All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X-41 TTC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr Anil Jitendra Jhumkhwale Reg. No: IBBI/IPA-002/IP-NO0423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Sarawati Towers, Parsi Panchayat Road, Opp. Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400099 Email: anil.jhumkhwale@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Makar Chamber V, Nairam Point, Mumbai - 400021. Email: ip.celogenpharma@gmail.com
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IFP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023. The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specific class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date : 04th May 2023  
Place: Mumbai

sd/-  
Mr. Anil Jitendra Jhumkhwale  
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-NO0423/2019-20/12689  
AFA:AA2/12689/02/121223/202465 Valid till 12th December 2023

**STAR CEMENT**

**STAR CEMENT LIMITED**  
CIN: L26942ML2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khalbhriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: investors@starcement.co.in, Website: www.starcement.co.in

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No. | Agenda items

- To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
- To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
- To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
- To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
- To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members have been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e., [www.evoting.nsdl.com](http://www.evoting.nsdl.com)

The Members whose e-mail address is not registered with the Company/Depository, may register, by clicking the link: <https://mdpl.in/> and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to [mdpldc@yahoo.com](mailto:mdpldc@yahoo.com) or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Md. Shah Nawaz, Practising Company Secretary (Membership No. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e., [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023**  
(₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	5.04	9.29	(23.29)	16.67

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))
- Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

**JK seeds**

For JK Agri Genetics Limited  
Bharat Hari Singhania  
Chairman

Place : New Delhi  
Date : 3rd May, 2023

**Calcom**

**CALCOM VISION LIMITED**  
CIN: L9211DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com)  
Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**  
Dear Members,  
This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited ("the Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations. The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.

Changes to the Explanatory Statement to Item No. 1 & 2 as following:

1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Arora Aggarwal, Ms. Anil Walia
20.	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Para IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issue Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post issue Shareholding (Presuming full conversion of Warrants)			
		No. of Shares	%age **	No. of Shares	%age **	No. of Shares			
16.	Mr. Vedant Shrivastava Kahl	18,500	0.14	9,554	28,054	0.21	0	28,054	0.20
26.	Ms. Bharti Jain	300	0	3,184	3,484	0.03	0	3,484	0.03

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Crore Thirty Seven Lakh Eighty Seven Thousand and Three Hundred Only) divided into 1,33,78,730 (One Crore Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirty) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company on fully diluted basis i.e. Rs. 13,77,68,170 (Rupees Thirteen Crore Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,76,817 (One Crore Thirty Seven Lakh Sixty Eight Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal Ballot Notice with this Corrigendum. This corrigendum will also be made available on the Company's website viz. [www.calcomindia.com](http://www.calcomindia.com), on the website of BSE Limited viz. [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). All other particulars and details as mentioned in the Postal Ballot Notice dated April 20, 2023, shall remain unchanged.

By the order of the Board of Directors  
For Calcom Vision Limited Sd/-  
Ayushi Jindal  
Company Secretary & Compliance Officer

Place: Greater Noida  
Date: 03.05.2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:

- The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.
- The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.
- The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:

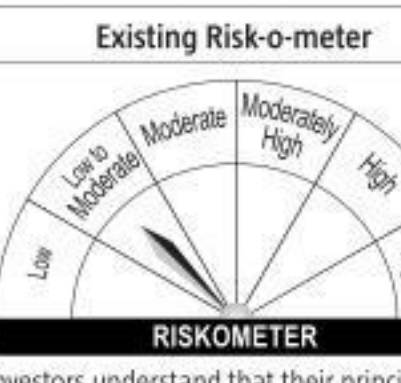
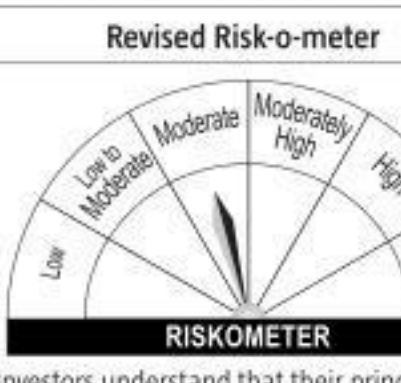
- The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.
- The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.
- The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.


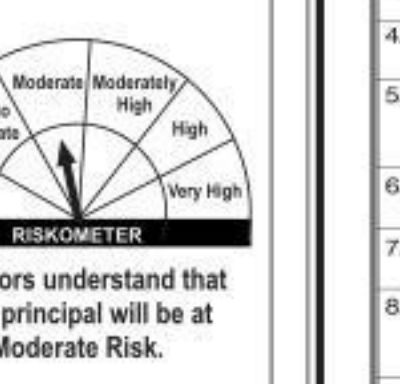
For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD	
9-A, RANA PRATAP MARG, LUCKNOW-226001 Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994 Email: upsgarfed@yahoo.co.in   Website: www.upsgarfed.org	
<b>Short Term e-Tender Notice</b>	
Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <a href="http://etender.up.nic.in">http://etender.up.nic.in</a> and also on Federation website <a href="http://www.upsgarfed.org">www.upsgarfed.org</a> since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.	
UPS GARFED/GM(AT) ....63.../3C (RAMAKANT PANDEY) Date: 03.05.2023 MANAGING DIRECTOR	

LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION	
CIN No. U74900TG2008PTC060157	
<b>ASSIGNMENT or TRANSFER NOTICE</b>	
In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".	
<b>The NRRAs include</b>	
<b>Financial Assets</b> , namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.	
Call on +91 88285 76197 or Email at <a href="mailto:lq.ispl@gmail.com">lq.ispl@gmail.com</a> for seeking more information.	
The last date to submit the Offer for the NRRAs is May 31, 2023.	
For Lanco Solar Private Limited - In Liquidation Huzefa Fakhri Sitabkhan, Liquidator IBBI/IPA-001/IP-P00031/2017-18/10115 Assignment valid till December 23, 2023 <a href="mailto:lq.ispl@gmail.com">lq.ispl@gmail.com</a> ; <a href="mailto:huzefa.sitabkhan@gmail.com">huzefa.sitabkhan@gmail.com</a>	
Date : May 04, 2023 Place : Mumbai	

CANARA ROBECO	
<b>Canara Robeco Mutual Fund</b>	
Investment Manager : Canara Robeco Asset Management Co. Ltd. Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001. Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003	
<b>NOTICE-CUM-ADDENDUM NO. 07</b>	
<b>Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:</b>	
As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:	
<b>Name of the scheme</b>	<b>Existing Risk-o-meter</b>
Canara Robeco Banking and PSU Debt Fund	
	Investors understand that their principal will be at Low to Moderate risk
	<b>Revised Risk-o-meter</b>
	
	Investors understand that their principal will be at Moderate risk
The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.	
Investors should consult their financial advisers if in doubt about whether the product is suitable for them.	
Unit holders are requested to visit <a href="http://www.canararobeco.com">www.canararobeco.com</a> to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.	
For and on behalf of Canara Robeco Asset Management Company Ltd. (Investment manager for Canara Robeco Mutual Fund)	
Date: 03-05-2023	Sd/-
Place: Mumbai	Authorised Signatory
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.	

IDBI mutual			
IDBI Asset Management Limited			
CIN: U65100MH2010PLC199319 Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005 Corporate Office: 4 <sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005 Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in			
NOTICE CUM ADDENDUM NO. 04/2023-24			
CHANGE IN RISK-O-METER			
Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:			
Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)	Regular Income for short term Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months		
		Investors understand that their principal will be at Low to Moderate Risk	Investors understand that their principal will be at Moderate Risk
*Investors should consult their financial advisers if in doubt about whether the product is suitable for them. ** Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund # There is no change in product labelling of the schemes. Only risk-o-meter is changed			
<b>This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.</b>			
All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.			
For IDBI Asset Management Limited (Investment Manager to IDBI Mutual Fund) Sd/- Chief Compliance Officer			
Place : Mumbai Date : May 03, 2023			
Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.			
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.			

STAR CEMENT	
STAR CEMENT LIMITED	
CIN: L26942ML2001PLC006663 Regd. Office: Vill: Lumshong, P.O.: Khalbhriat, Dist.: East Jaintia Hills, Meghalaya - 793210 Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088 Tel: (033) 24015555, Fax: (033) 24015555 Email: investors@starcement.co.in, Website: www.starcement.co.in	
<b>POSTAL BALLOT NOTICE &amp; E-VOTING INFORMATION</b>	
Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):	
Sl. No.	Agenda items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director
The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.	
In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.	
The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder is on the cut-off date should treat this Notice for information purpose only.	
In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at <a href="http://www.starcement.co.in">www.starcement.co.in</a> . The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at <a href="http://www.nseindia.com">www.nseindia.com</a> and BSE Limited (BSE) at <a href="http://www.bseindia.com">www.bseindia.com</a> respectively and on the website of NSDL i.e. <a href="http://www.evoting.nsdl.com">www.evoting.nsdl.com</a> .	
The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <a href="https://mdpl.in">https://mdpl.in</a> and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to <a href="mailto:mdpldc@yahoo.com">mdpldc@yahoo.com</a> on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.	
The Board of Directors have appointed Md. Shah Nawaz, Practising Company Secretary (Membership no. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.	
The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website at <a href="http://www.starcement.co.in">www.starcement.co.in</a> and on the website of NSDL i.e. <a href="http://www.nsdl.co.in">www.nsdl.co.in</a> . The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.	
For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of <a href="http://www.evoting.nsdl.com">www.evoting.nsdl.com</a> or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trading World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at <a href="mailto:evoting@nsdl.co.in">evoting@nsdl.co.in</a> .	
For Star Cement Limited Sd/- Debabrata Thakurta Company Secretary Membership No. FCS 6554	
Date: 03rd May, 2023 Place: Kolkata	

JK AGRI GENETICS LTD.				
Regd. Office : 7, Council House Street, Kolkata - 700 001 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016 CIN : L01400WB2000PLC091286 Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943				
<b>Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023 (₹ in Lacs)</b>				
PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBDIT)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)	5.04	9.29	(23.29)	16.67
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ( <a href="http://www.bseindia.com">www.bseindia.com</a> ) and Company's website ( <a href="http://www.jkagri.com">www.jkagri.com</a> )				
2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.				
JK seeds		For JK Agri Genetics Limited		
Place : New Delhi Date : 3rd May, 2023		Bharat Hari Singhania Chairman		

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techro City, X-41 TTC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Reg. No: IBBI/PA-002/IP-NO0423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Saraswati Towers, Paris Panchayot Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra - 400069 Email: <a href="mailto:anil.jitendra.jhumkhwala@gmail.com">anil.jitendra.jhumkhwala@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Makor Chamber V, Nanaman Point, Mumbai - 400021. Email: <a href="mailto:p.celogenpharma@gmail.com">p.celogenpharma@gmail.com</a>
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.	
The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable	
Submission of false or misleading proofs of claim shall attract penalties.	
Date : 04th May 2023	Sd/-
Place: Mumbai	Mr. Anil Jitendra Jhumkhwala Interim Resolution Professional
IBBI Reg. No: IBBI/PA-002/IP-NO0423/2019-20/12689 AFA:AA2/12689/02/121223/202465 Valid till 12th December 2023	

Calcom			
CALCOM VISION LIMITED			
CIN: L92111DL1985PLC021095 Regd. Office: C-41, Defence Colony, New Delhi-110024 Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P. Tel: 0120-2569761, Fax: 0120-2569769 Website: <a href="http://www.calcomindia.com">www.calcomindia.com</a> , Email: <a href="mailto:corp.compliance@calcomindia.com">corp.compliance@calcomindia.com</a>			
<b>CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023</b>			
Dear Members,			
This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited (the "Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations.			
The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.			
<b>Changes to the Explanatory Statement to Item No. 1 &amp; 2 as following:</b>			
1. Sr. No. 13 and 20 in Para VII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:			
S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994  
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Not refundable). The details for submission of e-bids will be available on the e-tender PORTAL: <http://tender.up.nic.in> and also on Federation website [www.upsugarfed.org](http://www.upsugarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) .....63.../3C (RAMAKANT PANDEY)  
Date: 03.05.2023 MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

**The NRRAs include**  
Financial Assets, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.  
The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-PO0031/2017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)	Regular Income for short term Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months		

\*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.

All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X-41 TTC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr Anil Jitendra Jhumkhwale Reg. No: IBBI/IPA-002/IP-NO0423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Sarawati Towers, Parsi Panchayat Road, Opp. Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400099 Email: anil.jhumkhwale@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Miskar Chamber V, Nairman Point, Mumbai - 400021. Email: ip.celogenpharma@gmail.com
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IFP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023. The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specific class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date : 04th May 2023  
Place: Mumbai

sd/-  
Mr. Anil Jitendra Jhumkhwale  
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-NO0423/2019-20/12689  
AFA:AA2/12689/02/121223/202465 Valid till 12th December 2023

**STAR CEMENT**

**STAR CEMENT LIMITED**  
CIN: L26942ML2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khalbhriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: investors@starcement.co.in, Website: www.starcement.co.in

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No.	Agenda items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members have been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e., [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <https://mdpl.in/> and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to [mdpldc@yahoo.com](mailto:mdpldc@yahoo.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Mr. Shahnavaz, Practising Company Secretary (Membership No. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e., [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023**  
(₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	5.04	9.29	(23.29)	16.67

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))

2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

**JK seeds**

For JK Agri Genetics Limited  
Bharat Hari Singhania  
Chairman

Place : New Delhi  
Date : 3rd May, 2023

**Calcom**

**CALCOM VISION LIMITED**  
CIN: L9211DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com)  
Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**  
Dear Members,  
This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited (the "Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations. The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.

**Changes to the Explanatory Statement to Item No. 1 & 2 as following:**

1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Arora Aggarwal, Ms. Anil Walia
20.	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Para IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issue Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post issue Shareholding (Presuming full conversion of Warrants)			
		No. of Shares	%age **	No. of Shares	%age **	No. of Shares			
16.	Mr. Vedant Shrivastava Kohli	18,500	0.14	9,554	28.054	0.21	28,054	0.20	
26.	Ms. Bharti Jain	300	0	3,184	3,484	0.03	0	3,484	0.03

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Crore Thirty Seven Lakh Eighty Seven Thousand and Three Hundred Only) divided into 1,33,78,730 (One Crore Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirty) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company on fully diluted basis i.e. Rs. 13,77,68,170 (Rupees Thirteen Crore Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,76,817 (One Crore Thirty Seven Lakh Sixty Eight Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal Ballot Notice with this Corrigendum. This corrigendum will also be made available on the Company's website viz. [www.calcomindia.com](http://www.calcomindia.com), on the website of BSE Limited viz. [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). All other particulars and details as mentioned in the Postal Ballot Notice dated April 20, 2023, shall remain unchanged.

By the order of the Board of Directors  
For Calcom Vision Limited Sd/-  
Ayushi Jindal  
Company Secretary & Compliance Officer

Place: Greater Noida  
Date: 03.0

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.53	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	8,850.27	-
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994  
Email: upsgarfed@yahoo.co.in | Website: www.upsgarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license has been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://etender.up.nic.in> and also on Federation website [www.upsgarfed.org](http://www.upsgarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT).....63.../3C  
Date: 03.05.2023

(RAMAKANT PANDEY)  
MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

The NRRAs include  
**Financial Assets**, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.

The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-P000312017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

Sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: [www.idbimutual.co.in](http://www.idbimutual.co.in) E-mail: [contactus@idbimutual.co.in](mailto:contactus@idbimutual.co.in)

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)			

Investors understand that their principal will be at Low to Moderate Risk.

Investors understand that their principal will be at Moderate Risk.

\* Investors should consult their financial advisers if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.

All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH-8005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X-41 TTC Area, MDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr Anil Jitendra Jhumkhwalia Reg. No: IBBI/IPA-002/IP-N00423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udoy, Andheri East, Mumbai, Suburban, Maharashtra - 400069 Email: <a href="mailto:anil.jhumkhwalia@gmail.com">anil.jhumkhwalia@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Miskar Chamber V, Nariman Point, Mumbai - 400021. Email: <a href="mailto:ip.ceologenpharma@gmail.com">ip.ceologenpharma@gmail.com</a>
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.

The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04th May 2023  
Place: Mumbai

Sd/-  
Mr. Anil Jitendra Jhumkhwalia  
Interim Resolution Professional  
IBBI Reg. No. IBBI/IPA-002/IP-N00423/2019-20/12689  
AFA:AA212689/02/121223/202465 Valid till 12th December 2023

**STAR CEMENT LIMITED**  
CIN: L26942NL2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khaliehriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: [investors@starcement.co.in](mailto:investors@starcement.co.in), Website: [www.starcement.co.in](http://www.starcement.co.in)

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No.	Agenda Items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e., [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <https://mdpl.in/> and follow the instructions guided therein or by giving details of folio number, e-mail address, self-attested copy of PAN card to [mdplcd@yahoo.com](mailto:mdplcd@yahoo.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Md. Shah Nawaz, Practicing Company Secretary (Membership No. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e., [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited  
Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023** (₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)	5.04	9.29	(23.29)	16.67

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))

2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

For JK Agri Genetics Limited  
Sd/-  
Bharat Hari Singhania  
Chairman

Place : New Delhi  
Date : 3rd May, 2023

**Calcom**

**CALCOM VISION LIMITED**  
CIN: L9211DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com), Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**

Dear Members,

This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited ("the Company") issued on April 20, 2023, seeking approval of members for matters contained in the said Notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations.

The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.

**Changes to the Explanatory Statement to Item No. 1 & 2 as following:**

1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Arora Aggarwal, Ms. Arvi Walia
20.	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Para IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issue Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post Issue Shareholding (Presuming full conversion of Warrants)			
		No. of Shares	%age **	No. of Shares	%age **	No. of Shares	%age **		
16.	Mr. Vedant Shrawan Kohli	18,500	0.14	9,554	28.054	0.21	28,054	0.20	
26.	Ms. Bharti Jain	300	0	3,184	3,484	0.03	0	3,484	0.03

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Crore Thirty Seven Lakh Eight Thousand Three Hundred Only) divided into 1,37,78,730 (One Crore Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirteen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company on fully diluted basis i.e. Rs. 13,77,68,170 (Rupees Thirteen Crore Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,76,817 (One Crore Thirty Seven Lakh Seventy Six Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on and from the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal Ballot Notice with this Corrigendum. This corrigendum will also be made available on the Company's website viz. [www.calcomindia.com](http://www.calcomindia.com), on the website of BSE Limited viz. [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). All other particulars and details as mentioned in the Postal Ballot Notice dated April 20, 2023, shall remain unchanged.

By the order of the Board of Directors  
For Calcom Vision Limited  
Sd/-  
Ayushji Jindal  
Company Secretary & Compliance Officer

Place: Greater Noida  
Date: 03.05.2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994  
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 P.M on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Not refundable). The details for submission of e-bids will be available on the e-tender PORTAL: <http://tender.up.nic.in> and also on Federation website [www.upsugarfed.org](http://www.upsugarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) .....63.../3C (RAMAKANT PANDEY)  
Date: 03.05.2023 MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

**The NRRAs include**  
**Financial Assets**, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.  
The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-PO0031/2017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

**Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.**

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: [www.idbimutual.co.in](http://www.idbimutual.co.in) E-mail: [contactus@idbimutual.co.in](mailto:contactus@idbimutual.co.in)

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)	Regular Income for short term Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months		

\*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

**This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.**

All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

**Statutory Details:** IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X-41 TTC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr Anil Jitendra Jhumkhwale Reg. No: IBBI/IPA-002/IP-ND0423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Sarawati Towers, Parsi Panchayat Road, Opp. Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400099 Email: <a href="mailto:anil.jhumkhwale@gmail.com">anil.jhumkhwale@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Miskar Chamber V, Nairman Point, Mumbai - 400021. Email: <a href="mailto:p.celeogenpharma@gmail.com">p.celeogenpharma@gmail.com</a>
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IFP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.  
The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specific class] in Form CA - Not Applicable  
Submission of false or misleading proofs of claim shall attract penalties.

Date : 04th May 2023  
Place: Mumbai

Sd/-  
Mr. Anil Jitendra Jhumkhwale  
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-ND0423/2019-20/12689  
AFA:AA2/12689/02/121223/202465 Valid till 12th December 2023

**STAR CEMENT**

**STAR CEMENT LIMITED**  
CIN: L26942ML2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khalbhriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: [investors@starcement.co.in](mailto:investors@starcement.co.in), Website: [www.starcement.co.in](http://www.starcement.co.in)

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No.	Agenda items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members have been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e., [www.evoting.nsdl.com](http://www.evoting.nsdl.com)

The Members whose e-mail address is not registered with the Company/Depository, may register, by clicking the link: <https://mdpl.in/> and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to [mdpldc@yahoo.com](mailto:mdpldc@yahoo.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Md. Shahnavaz, Practicing Company Secretary (Membership No. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e., [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023**  
(₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	5.04	9.29	(23.29)	16.67

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))

2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

JK seeds  
For JK Agri Genetics Limited  
Bharat Hari Singhania  
Chairman

Place : New Delhi  
Date: 3rd May, 2023

**Calcom**

**CALCOM VISION LIMITED**  
CIN: L92111DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com)  
Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**  
Dear Members,  
This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited (the "Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations.  
The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.

**Changes to the Explanatory Statement to Item No. 1 & 2 as following:**

1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Arora Aggarwal, Ms. Anil Walia
20.	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Para IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issue Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post issue Shareholding (Presuming full conversion of Warrants)			
		No. of Shares	%age **	No. of Shares	%age **	No. of Shares			
16.	Mr. Vedant Shrivastava Kohli	18,500	0.14	9,554	28,054	0.21	0	28,054	0.20
26.	Ms. Bharti Jain	300	0	3,184	3,484	0.03	0	3,484	0.03

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Crore Thirty Seven Lakh Eighty Seven Thousand and Three Hundred Only) divided into 1,33,78,730 (One Crore Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirty) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company on fully diluted basis i.e. Rs. 13,77,68,170 (Rupees Thirteen Crore Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,76,817 (One Crore Thirty Seven Lakh Sixty Eight Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994  
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Not refundable). The details for submission of e-bids will be available on the e-tender PORTAL: <http://tender.up.nic.in> and also on Federation website [www.upsugarfed.org](http://www.upsugarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) .....63.../3C (RAMAKANT PANDEY)  
Date: 03.05.2023 MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

**The NRRAs include**  
Financial Assets, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.  
The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-PO0031/2017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)			

\* Investors should consult their financial advisers if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

**This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.**

All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

**Statutory Details:** IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X-41 TTC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwale Reg. No: IBBI/IPA-002/IP-NO0423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Sarawati Towers, Parsi Panchayat Road, Opp. Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400099 Email: anil.jhumkhwale@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Miskar Chamber V, Nairman Point, Mumbai - 400021. Email: ip.celogenpharma@gmail.com
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IFP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.  
The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specific class] in Form CA - Not Applicable  
Submission of false or misleading proofs of claim shall attract penalties.

Date : 04th May 2023  
Place: Mumbai

Sd/-  
Mr. Anil Jitendra Jhumkhwale  
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-NO0423/2019-20/12689  
AFA:AA2/12689/02/121223/202465 Valid till 12th December 2023

**STAR CEMENT**  
SUSTAINABLE

**STAR CEMENT LIMITED**  
CIN: L26942ML2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khalbhriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: investors@starcement.co.in, Website: www.starcement.co.in

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No. | Agenda items

- To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
- To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
- To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
- To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
- To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members have been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e., [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <https://mdpl.in/> and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to [mdpldc@yahoo.com](mailto:mdpldc@yahoo.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Mr. Shahnavaz, Practising Company Secretary (Membership No. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e., [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023**  
(₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	5.04	9.29	(23.29)	16.67

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))
- Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

**JK seeds**  
For JK Agri Genetics Limited

Place : New Delhi  
Date : 3rd May, 2023

Bharat Hari Singhania  
Chairman

**Calcom**  
CALCOM VISION LIMITED  
CIN: L9211DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com)  
Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**  
Dear Members,  
This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited (the "Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations. The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.

**Changes to the Explanatory Statement to Item No. 1 & 2 as following:**

1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Arora Aggarwal, Ms. Anil Walia
20.	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Para IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issue Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post issue Shareholding (Presuming full conversion of Warrants)			
		No. of Shares	%age **	No. of Shares	%age **	No. of Shares			
16.	Mr. Vedant Shrivastava Kohli	18,500	0.14	9,554	28.054	0.21	28,054	0.20	
26.	Ms. Bharti Jain	300	0	3,184	3,484	0.03	0	3,484	0.03

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Crore Thirty Seven Lakh Eighty Seven Thousand and Three Hundred Only) divided into 1,33,78,730 (One Crore Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirty) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company on fully diluted basis i.e. Rs. 13,77,68,170 (Rupees Thirteen Crore Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,76,817 (One Crore Thirty Seven Lakh Sixty Eight Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal Ballot Notice with this Corrigendum. This corrigendum will also be made available on the Company's website viz. [www.calcomindia.com](http://www.calcomindia.com), on the website of BSE Limited viz. [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). All other particulars and details as mentioned in the Postal Ballot Notice dated April 20, 2023, shall remain unchanged.

By the order of the Board of Directors  
For Calcom Vision Limited Sd/-  
Ayushi Jindal  
Company Secretary & Compliance Officer

Place: Greater Noida  
Date: 03.05.2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:

- The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.
- The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.
- The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:

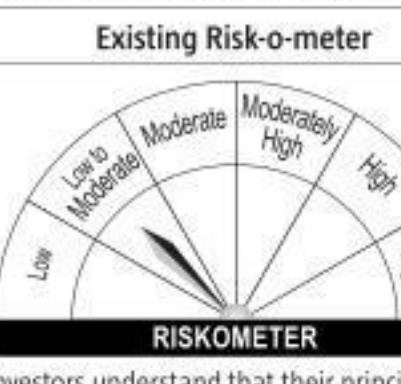
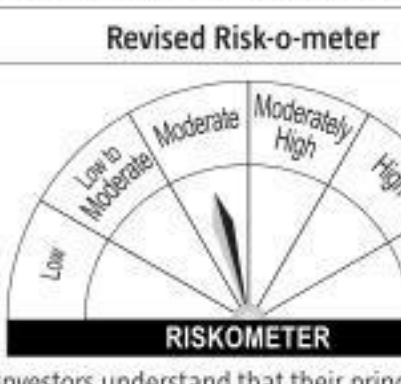
- The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.
- The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.
- The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.
- Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.


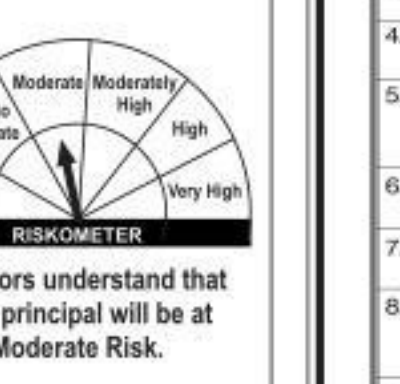
For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD	
9-A, RANA PRATAP MARG, LUCKNOW-226001 Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994 Email: upsgarfed@yahoo.co.in   Website: www.upsgarfed.org	
<b>Short Term e-Tender Notice</b>	
Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <a href="http://etender.up.nic.in">http://etender.up.nic.in</a> and also on Federation website <a href="http://www.upsgarfed.org">www.upsgarfed.org</a> since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.	
UPS GARFED/GM(AT) ....63.../3C (RAMAKANT PANDEY) Date: 03.05.2023 MANAGING DIRECTOR	

LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION	
CIN No. U74900TG2008PTC060157	
<b>ASSIGNMENT or TRANSFER NOTICE</b>	
In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".	
<b>The NRRAs include</b>	
Financial Assets, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.	
Call on +91 88285 76197 or Email at <a href="mailto:lq.ispl@gmail.com">lq.ispl@gmail.com</a> for seeking more information.	
The last date to submit the Offer for the NRRAs is May 31, 2023.	
For Lanco Solar Private Limited - In Liquidation Huzefa Fakhri Sitabkhan, Liquidator IBBI/IPA-001/IP-P00031/2017-18/10115 Assignment valid till December 23, 2023 <a href="mailto:lq.ispl@gmail.com">lq.ispl@gmail.com</a> ; <a href="mailto:huzefa.sitabkhan@gmail.com">huzefa.sitabkhan@gmail.com</a>	
Date : May 04, 2023 Place : Mumbai	

CANARA ROBECO	
<b>Canara Robeco Mutual Fund</b>	
Investment Manager : Canara Robeco Asset Management Co. Ltd. Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001. Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003	
<b>NOTICE-CUM-ADDENDUM NO. 07</b>	
<b>Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:</b>	
As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:	
<b>Name of the scheme</b>	<b>Existing Risk-o-meter</b>
Canara Robeco Banking and PSU Debt Fund	
	Investors understand that their principal will be at Low to Moderate risk
	<b>Revised Risk-o-meter</b>
	
	Investors understand that their principal will be at Moderate risk
The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.	
Investors should consult their financial advisers if in doubt about whether the product is suitable for them.	
Unit holders are requested to visit <a href="http://www.canararobeco.com">www.canararobeco.com</a> to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.	
For and on behalf of Canara Robeco Asset Management Company Ltd. (Investment manager for Canara Robeco Mutual Fund)	
Date: 03-05-2023	Sd/-
Place: Mumbai	Authorised Signatory
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.	

IDBI mutual			
IDBI Asset Management Limited			
CIN: U65100MH2010PLC199319 Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005 Corporate Office: 4 <sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005 Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in			
NOTICE CUM ADDENDUM NO. 04/2023-24			
CHANGE IN RISK-O-METER			
Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:			
Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)	Regular Income for short term Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months		
		Investors understand that their principal will be at Low to Moderate Risk	Investors understand that their principal will be at Moderate Risk
*Investors should consult their financial advisers if in doubt about whether the product is suitable for them. ** Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund # There is no change in product labelling of the schemes. Only risk-o-meter is changed			
<b>This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.</b>			
All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.			
For IDBI Asset Management Limited (Investment Manager to IDBI Mutual Fund) Sd/- Chief Compliance Officer			
Place : Mumbai Date : May 03, 2023			
<b>Statutory Details:</b> IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.			
<b>Mutual Fund investments are subject to market risks, read all scheme related documents carefully.</b>			

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techro City, X-41 TTC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumrikhawa Reg. No: IBBI/PA-002/IP-NO0423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Saraswati Towers, Paris Panchayot Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400069 Email: <a href="mailto:anil.jitendra@icri.com">anil.jitendra@icri.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Makor Chamber V, Nanman Point, Mumbai - 400021. Email: <a href="mailto:p.celegopharma@gmail.com">p.celegopharma@gmail.com</a>
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.	
The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable	
Submission of false or misleading proofs of claim shall attract penalties.	
Date : 04th May 2023	Sd/-
Place: Mumbai	Mr. Anil Jitendra Jhumrikhawa Interim Resolution Professional
IBBI Reg. No: IBBI/PA-002/IP-NO0423/2019-20/12689 AFA:AA2/12689/02/12123/202465 Valid till 12th December 2023	

STAR CEMENT LIMITED	
CIN: L26942ML2001PLC006663 Regd. Office: Vill: Lumshong, P.O.: Khalehriat, Dist.: East Jaintia Hills, Meghalaya - 793210 Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088 Tel: (033) 24015555, Fax: (033) 24015555, Email: investors@starcement.co.in, Website: www.starcement.co.in	
<b>POSTAL BALLOT NOTICE &amp; E-VOTING INFORMATION</b>	
Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):	
Sl. No.	Agenda items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director
The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.	
In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.	
The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder is on the cut-off date should treat this Notice for information purpose only.	
In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at <a href="http://www.starcement.co.in">www.starcement.co.in</a> . The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at <a href="http://www.nseindia.com">www.nseindia.com</a> and BSE Limited (BSE) at <a href="http://www.bseindia.com">www.bseindia.com</a> respectively and on the website of NSDL i.e. <a href="http://www.evoting.nsdl.com">www.evoting.nsdl.com</a> .	
The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <a href="https://mdpl.in">https://mdpl.in</a> and follow the instructions guided therein or by giving details of folio number, e-mail address, self-attested copy of PAN card to <a href="mailto:mdpldc@yahoo.com">mdpldc@yahoo.com</a> on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.	
The Board of Directors have appointed Md. Shah Nawaz, Practising Company Secretary (Membership no. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.	
The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website at <a href="http://www.starcement.co.in">www.starcement.co.in</a> and on the website of NSDL i.e. <a href="http://www.nsdl.co.in">www.nsdl.co.in</a> . The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.	
For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of <a href="http://www.evoting.nsdl.com">www.evoting.nsdl.com</a> or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at <a href="mailto:evoting@nsdl.co.in">evoting@nsdl.co.in</a> .	
For Star Cement Limited Sd/- Debabrata Thakurta Company Secretary Membership No. FCS 6554	
Date: 03rd May, 2023	
Place: Kolkata	

JK AGRI GENETICS LTD.				
Regd. Office : 7, Council House Street, Kolkata - 700 001 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016 CIN : L01400WB2000PLC091286 Website : <a href="http://www.jkagri.com">www.jkagri.com</a> , E-mail : <a href="mailto:info@jkagri.com">info@jkagri.com</a> , Ph. : 040-66316858, Fax : 040-27764943				
<b>Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023</b> (₹ in Lacs)				
PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBDIT)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)	5.04	9.29	(23.29)	16.67
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ( <a href="http://www.bseindia.com">www.bseindia.com</a> ) and Company's website ( <a href="http://www.jkagri.com">www.jkagri.com</a> )				
2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.				
JK seeds		For JK Agri Genetics Limited		
Place : New Delhi Date : 3rd May, 2023		Bharat Hari Singhania Chairman		

Calcom			
CALCOM VISION LIMITED			
CIN: L92111DL1985PLC021095 Regd. Office: C-41, Defence Colony, New Delhi-110024 Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P. Tel: 0120-2569761, Fax: 0120-2569769 Website: <a href="http://www.calcomindia.com">www.calcomindia.com</a> , Email: <a href="mailto:corp.compliance@calcomindia.com">corp.compliance@calcomindia.com</a>			
<b>CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023</b>			
Dear Members,			
This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited (the "Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations.			
The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.			
<b>Changes to the Explanatory Statement to Item No. 1 &amp; 2 as following:</b>			
1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:			
S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994  
Email: upsgarfed@yahoo.co.in | Website: www.upsugarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ems, matured spirit) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://etender.up.nic.in> and also on Federation website [www.upsugarfed.org](http://www.upsugarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT)....63.../3C (RAMAKANT PANDEY)  
Date: 03.05.2023 MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

**The NRRAs include**  
Financial Assets, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.

The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-P00031/2017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)  
Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, S, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC070003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling*	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)	Regular Income for short term Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months		

\* Investors should consult their financial advisors if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

**This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.**

All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

**Statutory Details:** IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techro City, X-41 TTC Area, MIDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	M/Anil Jitendra Jhumrikhawala Reg. No: IBBI/PA-002/IP-ND0423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Saraswati Towers, Paris Panchayot Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra-400069 Email : anil.jumrikhawala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Makor Chamber V, Naiman Point, Mumbai - 400021. Email: p.celogenpharma@gmail.com
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives (are available at)	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.

The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04th May 2023  
Place: Mumbai

Sd/-  
Mr. Anil Jitendra Jhumrikhawala  
Interim Resolution Professional  
IBBI Reg. No: IBBI/PA-002/IP-ND0423/2019-20/12689  
AFA:AA2/12689/02/121223/202465 Valid till 12th December 2023

**STAR CEMENT LIMITED**  
CIN: L26942ML2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khalehriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: investors@starcement.co.in, Website: www.starcement.co.in

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No.	Agenda items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder is on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e. [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <https://mdpl.in> and follow the instructions guided therein or by giving details of folio number, e-mail address, self-attested copy of PAN card to [mdpldc@yahoo.com](mailto:mdpldc@yahoo.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Md. Shah Nawaz, Practising Company Secretary (Membership no. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website at [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e. [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited  
Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023** (₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBDIT)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax on ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax on Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)	5.04	9.29	(23.29)	16.67

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))
- Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

For JK Agri Genetics Limited  
Sd/-  
Bharat Hari Singhania  
Chairman

Place : New Delhi  
Date : 3rd May, 2023

**Calcom**

**CALCOM VISION LIMITED**  
CIN: L92111DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: www.calcomindia.com,  
Email: corp.compliance@calcomindia.com

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**

Dear Members,

This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited ("the Company") issued on April 20, 2023, seeking approval of members for matters contained in the said notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations.

The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.

**Changes to the Explanatory Statement to Item No. 1 & 2 as following:**

1. Sr. No. 13 and 20 in Para VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Arora Aggarwal, Ms. Arti Walla
20.	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Para IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issue Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post Issue Shareholding (Presuming full conversion of Warrants)
		No. of Shares	%age **	No. of Shares	%age **	No. of Shares
16.	Mr. Vedant Shrivastava Kohli	18,500	0.14	9,554	0.21	28,054
26.	Ms. Bharti Jain	300	0	3,184	0.03	3,484

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Core Thirty Seven Lakh Eighty Seven Thousand and Three Hundred Only) divided into 1,33,78,730 (One Core Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirty) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company on fully diluted basis i.e. Rs. 13,77,88,170 (Rupees Thirteen Core Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,78,817 (One Core Thirty Seven Lakh Seventy Eight Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on and from the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal Ballot Notice with this Corrigendum. This corrigendum will also be made available on the Company's website viz. [www.calcomindia.com](http://www.calcomindia.com), on the website of BSE Limited viz. [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). All other particulars and details as mentioned in the Postal Ballot Notice dated April 20, 2023, shall remain unchanged.

By the order of the Board of Directors  
For Calcom Vision Limited  
Sd/-  
Ayushi Jindal  
Company Secretary & Compliance Officer

Place: Greater Noida  
Date: 03.05.2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Consolidated Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.53	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.0017	0.0114	0.0041	0.0286	0.0144
	(2) Diluted	0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

URJA GLOBAL LIMITED						
Regd. Office : 487/63, 1 <sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087 CIN : L67120DL1992PLC048983						
Audited Standalone Financial Results For The Quarter & Year Ended on March 31, 2023 (Rs. In lacs)						
S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023 Audited	31.12.2022 Un-Audited	31.03.2022 Audited	31.03.2023 Audited	31.03.2022 Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
	(1) Basic	0.000	0.011	0.003	0.025	0.012
	(2) Diluted	0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN:07627568

Place : New Delhi  
Date : 02nd May, 2023

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994  
Email: upsgarfed@yahoo.co.in | Website: www.upsgarfed.org

**Short Term e-Tender Notice**

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license has been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on 11.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://etender.up.nic.in> and also on Federation website [www.upsgarfed.org](http://www.upsgarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT).....63.../3C  
Date: 03.05.2023

(RAMAKANT PANDEY)  
MANAGING DIRECTOR

**LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION**  
CIN No. U74900TG2008PTC060157

**ASSIGNMENT or TRANSFER NOTICE**

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

**The NRRAs include**  
Financial Assets, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.

The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-P000312017-18/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

**CANARA ROBECO**

**Canara Robeco Mutual Fund**  
Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003

**NOTICE-CUM-ADDENDUM NO. 07**

**Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:**

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund		

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

Sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: [www.idbimutual.co.in](http://www.idbimutual.co.in) E-mail: [contactus@idbimutual.co.in](mailto:contactus@idbimutual.co.in)

**NOTICE CUM ADDENDUM NO. 04/2023-24**

**CHANGE IN RISK-O-METER**

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2023:

Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
IDBI ULTRA SHORT TERM FUND (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration** of the portfolio is between 3 months to 6 months. A relatively high interest rate risk and moderate credit risk scheme.)			

Investors understand that their principal will be at Low to Moderate Risk.

Investors understand that their principal will be at Moderate Risk.

\*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.  
\*\* Please refer Scheme Information Document (SID) of IDBI Ultra Short Term Fund  
# There is no change in product labelling of the schemes. Only risk-o-meter is changed

**This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of above stated schemes of IDBI Mutual Fund, as amended from time to time.**

All other features and terms and conditions as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Chief Compliance Officer

Place : Mumbai  
Date : May 03, 2023

**Statutory Details:** IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230M-8005PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X 4/1 TTC Area, MDC, Mahape, Navi Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	28th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr/Anil Jitendra Jhumkhwalia Reg. No: IBBI/IPA-002/IP-N00423/2019-20/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udoy, Andheri East, Mumbai, Maharashtra-400069 Email: <a href="mailto:anj.jhumkhwalia@gmail.com">anj.jhumkhwalia@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Miskar Chamber V, Nariman Point, Mumbai - 400021. Email: <a href="mailto:ip.ceologenpharma@gmail.com">ip.ceologenpharma@gmail.com</a>
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.

The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04th May 2023  
Place: Mumbai

Sd/-  
Mr. Anil Jitendra Jhumkhwalia  
Interim Resolution Professional  
IBBI Reg. No. IBBI/IPA-002/IP-N00423/2019-20/12689  
AFA:AA2/12689/02/121223/202465 Valid till 12th December 2023

**STAR CEMENT LIMITED**  
CIN: L26942NL2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khaliehrat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: [investors@starcement.co.in](mailto:investors@starcement.co.in), Website: [www.starcement.co.in](http://www.starcement.co.in)

**POSTAL BALLOT NOTICE & E-VOTING INFORMATION**

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No.	Agenda Items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot has been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e., [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <https://mdpl.in/> and follow the instructions guided therein or by giving details of folio number, e-mail address, self-attested copy of PAN card to [mdplcd@yahoo.com](mailto:mdplcd@yahoo.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Md. Shah Nawaz, Practicing Company Secretary (Membership No. ACS. 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e., [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of e-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [trading@nsdl.co.in](mailto:trading@nsdl.co.in).

For Star Cement Limited  
Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

**JK AGRI GENETICS LTD.**  
Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023** (₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	5.04	9.29	(23.29)	16.67

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))

2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.

For JK Agri Genetics Limited  
Sd/-  
Bharat Hari Singhania  
Chairman

Place : New Delhi  
Date : 3rd May, 2023

**Calcom**  
**CALCOM VISION LIMITED**  
CIN: L92111DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com), Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

**CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023**

Dear Members,

This is with reference to the Notice of Postal Ballot ("Postal Ballot Notice") of Calcom Vision Limited ("the Company") issued on April 20, 2023, seeking approval of members for matters contained in the said Notice. The Postal Ballot Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Companies Act, 2013 read with the rules made thereunder and applicable provisions of SEBI Regulations.

The Company through this corrigendum wishes to bring to the notice of the Shareholders of the Company the changes in the explanatory statement as set out for Item No. 1 and 2, contained in the Postal Ballot Notice.

**Changes to the Explanatory Statement to Item No. 1 & 2 as following:**

1. Sr. No. 13 and 20 in Part VIII of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of the Proposed Allottees	Category	Name of ultimate beneficial owners
13.	Bookwise India Private Limited	Non-Promoter	Mr. Om Arora, Ms. Aditi Agarwal, Ms. Anil Walia
20.	Sherwood Infrastructures India Limited	Non-Promoter	Ms. Nadira Faraz Hamid, Ms. Azra Khan

\*Serial Number as in the Postal Ballot Notice

2. Sr. No. 16 and 26 in Part IX of the Explanatory Statement of the Postal Ballot Notice, should be read as under:

S. No.	Name of Allottee	Pre-issuing Shareholding Structure	Equity Shares To be Allotted	Post Equity Allotment	Warrants to be allotted	Post Issue Shareholding (Presuming full conversion of Warrants)			
		No. of Shares	%age **	No. of Shares	%age **	No. of Shares	%age **		
16.	Mr. Vedant Shrawan Kohli	18,500	0.14	9,554	0.21	0	28,054	0.20	
26.	Ms. Bharti Jain	300	0	3,184	3,484	0.03	0	3,484	0.03

(\*) These percentages have been calculated on the basis of post-preferential share capital of the Company i.e. Rs. 13,37,87,300 (Rupees Thirteen Crore Thirty Seven Lakh Eighty Seven Thousand and Three Hundred Only) divided into 1,33,78,730 (One Crore Thirty Three Lakh Seventy Eight Thousand Seven Hundred and Thirty) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*) These percentages have been calculated on the basis of post-preferential share capital of the Company fully diluted basis i.e. Rs. 13,77,68,170 (Rupees Thirteen Crore Seventy Seven Lakh Sixty Eight Thousand One Hundred and Seventy Only) divided into 1,37,76,817 (One Crore Thirty Seven Lakh Seventy Six Thousand Eight Hundred and Seventeen) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

(\*\*\*) Serial Number as in the Postal Ballot Notice.

This Corrigendum shall form an integral part of the Postal Ballot Notice dated April 20, 2023, which has already been circulated to the shareholders of the Company and on and from the date thereof, the Postal Ballot Notice together with explanatory statement shall always be read in conjunction with the Postal Ballot Notice with this Corrigendum. This corrigendum will also be made available on the Company's website viz. [www.calcomindia.com](http://www.calcomindia.com), on the website of BSE Limited viz. [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). All other particulars and details as mentioned in the Postal Ballot Notice dated April 20, 2023, shall remain unchanged.

By the order of the Board of Directors  
For Calcom Vision Limited  
Sd/-  
Ayushji Jindal  
Company Secretary & Compliance Officer

Place: Greater Noida  
Date: 03.05.

## URJA GLOBAL LIMITED

Regd. Office : 487/63, 1<sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087  
CIN : L67120DL1992PLC048983

## Audited Consolidated Financial Results For The Quarter &amp; Year Ended on March 31, 2023 (Rs. In Lacs)

S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,111.07	1,032.75	4,126.77	4,141.22	7,453.48
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	197.85	99.37
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	9.23	60.81	21.73	152.50	76.83
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	9.23	60.81	21.73	152.63	76.97
6	Equity Share Capital	5,339.01	5,339.01	5,339.00	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	12,792.99	12,640.28
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
(1) Basic		0.0017	0.0114	0.0041	0.0286	0.0144
(2) Diluted		0.0017	0.0114	0.0041	0.0286	0.0144

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN: 07627568

Place : New Delhi  
Date : 02nd May, 2023

## URJA GLOBAL LIMITED

Regd. Office : 487/63, 1<sup>st</sup> FLOOR, NATIONAL MARKET, PEERAGARHI, NEW DELHI - 110087  
CIN : L67120DL1992PLC048983

## Audited Standalone Financial Results For The Quarter &amp; Year Ended on March 31, 2023 (Rs. In Lacs)

S. No.	PARTICULARS	Quarter ended			Financial Year ended	
		31.03.2023	31.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Un-Audited	Audited	Audited	Audited
1	Total income from operations (net)	1,034.82	983.06	3,056.70	4,038.45	6,376.07
2	Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
3	Net Profit for the period before tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	179.02	88.33
4	Net Profit for the period after tax, (after Exceptional and Extraordinary Items)	2.21	57.50	14.14	134.08	66.20
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after Tax)]	2.21	57.50	14.14	134.08	66.20
6	Equity Share Capital	5,339.01	5,339.01	5,339.01	5,339.01	5,339.01
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	8,850.27
8	Earnings per share (of Re. 1/- each) (for continuing and discontinued operations)					
(1) Basic		0.000	0.011	0.003	0.025	0.012
(2) Diluted		0.000	0.011	0.003	0.025	0.012

Notes:  
1 The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd May, 2023.  
2 The Company operates in one segment only, the clause relating to segment wise reporting is not applicable to the Company.  
3 The above Audited Financial Results have been prepared in accordance with the recognition and measurement principles of applicable Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
4 EPS has been calculated in accordance with Ind AS 33 as notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standards) Rules, 2015 as amended as specified in section 133 of the Companies Act, 2013.  
5 Previous period's figures have been regrouped / reclassified, wherever necessary to correspond with the current period's classification / disclosure.

For Urja Global Limited  
Sd/-  
Mohan Jagdish Agarwal  
Managing Director  
DIN: 07627568

Place : New Delhi  
Date : 02nd May, 2023

## CANARA ROBECO



## Canara Robeco Mutual Fund

Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walkhand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000, Fax: 6658 5012/13, www.canararobeco.com, CIN No.: U65990MH1993PLC071003

## NOTICE-CUM-ADDENDUM NO. 07

## Change in the Risk-o-meter of Canara Robeco Mutual Fund (CRMF) scheme:

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned scheme of Canara Robeco Mutual Fund stands revised as under:

Name of the scheme	Existing Risk-o-meter	Revised Risk-o-meter
Canara Robeco Banking and PSU Debt Fund	 Investors understand that their principal will be at Low to Moderate risk.	 Investors understand that their principal will be at Moderate risk.

The above Risk-o-meter is based on the evaluation of risk level of the Schemes' portfolio as on April 28, 2023. This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of CRMF as amended from time to time. All other terms and conditions mentioned in the SAI, SID, and KIM of CRMF shall remain unchanged.

Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Unit holders are requested to visit [www.canararobeco.com](http://www.canararobeco.com) to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 03-05-2023  
Place: Mumbai

sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



## STAR CEMENT LIMITED

CIN: L26942ML2001PLC006663  
Regd. Office: Vill: Lumshong, P.O.: Khaliehriat, Dist.: East Jaintia Hills, Meghalaya - 793210  
Corporate Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088  
Tel: (033) 24015555, Fax: (033) 24015555,  
Email: investors@starcement.co.in, Website: www.starcement.co.in

## POSTAL BALLOT NOTICE &amp; E-VOTING INFORMATION

Members of Star Cement Limited (the "Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued there under (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Special Resolutions are proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No.	Agenda items
1	To Appoint Mr. Vivek Chawla (DIN: 02696336) as an Independent Director of the Company.
2	To Appoint Mr. Jagdish Chandra Toshniwal (DIN: 01539889) as an Independent Director of the Company
3	To Appoint Mr. Ramit Budhraj (DIN: 00053723) as an Independent Director of the Company.
4	To increase the limit on maximum number of Directors from 15 (Fifteen) to 20 (Twenty)
5	To revise the remuneration payable to Mr. Prem Kumar Bhajanka (DIN: 00591512), Managing Director

The Notice of the Postal Ballot have been sent only through electronic mode on 03rd May, 2023 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 28th April, 2023. The requirement of sending physical copies of the Notice of Postal Ballot to the Members have been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Friday, 05th May, 2023 at 09:00 A.M. (IST) and shall end on Saturday, 03rd June, 2023 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 28th April, 2023, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at [www.starcement.co.in](http://www.starcement.co.in). The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at [www.nseindia.com](http://www.nseindia.com) and BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) respectively and on the website of NSDL i.e., [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Members whose e-mail address is not registered with the Company/Depositories, may register, by clicking the link: <https://mfp.in/>, and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to [mfp@nseindia.com](mailto:mfp@nseindia.com) on or before 05:00 p.m. (IST), Saturday, 20th May, 2023. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), Saturday, 20th May, 2023.

The Board of Directors have appointed Md. Shah Nawaz, Practising Company Secretary (Membership No. ACS 21427 and Certificate of Practice No. 15076) as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Monday, 05th June, 2023 at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website [www.starcement.co.in](http://www.starcement.co.in) and on the website of NSDL i.e., [www.nsdl.co.in](http://www.nsdl.co.in). The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar and Share Transfer Agent.

For process and manner of E-voting, members may go through the E-voting instructions or in case of any queries, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. 1800-1020-990 and 1800-244-430 or contact Ms. Pallavi Mhatre from NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 through Email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

For Star Cement Limited  
Sd/-  
Debabrata Thakurta  
Company Secretary  
Membership No. FCS 6554

Date: 03rd May, 2023  
Place: Kolkata

## JK AGRI GENETICS LTD.

Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286

Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

## Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2023 (₹ in Lacs)

PARTICULARS	Quarter Ended (Audited)		Year Ended (Audited)	
	31.03.2023	31.03.2022	31.03.2023	31.03.2022
Total Income from Operations (Net)	4,691.28	6,957.57	20,349.26	24,990.29
Profit before Interest, Depreciation & Taxes (PBITD)	539.03	760.22	(580.08)	1,925.46
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) for the period before tax (after Exceptional Items)	317.49	544.40	(1,527.55)	1,025.57
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	233.83	430.63	(1,079.86)	773.17
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	275.26	407.32	(1,070.33)	737.10
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	5.04	9.29	(23.29)	16.67

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))

2. Research and Development expenses related to development of new high yielding hybrids have been identified and accordingly internally generated intangible assets is being recognised at Cost to be amortised over the defined useful life.



## JK seeds

Place : New Delhi  
Date : 3rd May, 2023

For JK Agri Genetics Limited

Bharat Hari Singhania  
Chairman

## U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD

9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994  
Email: [upsugarfed@yahoo.co.in](mailto:upsugarfed@yahoo.co.in) | Website: [www.upsugarfed.org](http://www.upsugarfed.org)

## Short Term e-Tender Notice

Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, maturated spirit) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 11.05.2023 and Technical bid will be opened at 11.30 AM on and Financial bid at 3.30 PM on 12.05.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 2093756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender portal <http://etender.up.nic.in> and also on Federation website [www.upsugarfed.org](http://www.upsugarfed.org) since 03.05.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) ....63.../3C  
Date: 03.05.2023 (RAMAKANT PANDEY)  
MANAGING DIRECTOR

## LANCO SOLAR PRIVATE LIMITED - IN LIQUIDATION

CIN No. U74900TG2008PTC060157

## ASSIGNMENT or TRANSFER NOTICE

In reference to the Public Announcement published on March 29, 2023, with respect to inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRRAs") of Lanco Solar Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the last date for submission of expression of interest and the offer is extended upto May 31, 2023. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".

## The NRRAs include

Financial Assets, namely, Receivables, Loans and Advances, Deposits, Supplier Advances, Other Current and Non-Current Assets.

Call on +91 88285 76197 or Email at [lq.ispl@gmail.com](mailto:lq.ispl@gmail.com) for seeking more information.

The last date to submit the Offer for the NRRAs is May 31, 2023.

For Lanco Solar Private Limited - In Liquidation  
Huzefa Fakhri Sitabkhan, Liquidator  
IBBI/IPA-001/IP-P00031/2017-10/10115  
Authorisation for Assignment valid till December 23, 2023  
[lq.ispl@gmail.com](mailto:lq.ispl@gmail.com); [huzefa.sitabkhan@gmail.com](mailto:huzefa.sitabkhan@gmail.com)

Date : May 04, 2023  
Place : Mumbai

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF CELOGEN PHARMA PRIVATE LIMITED

## RELEVANT PARTICULARS

1. Name of corporate debtor	Celogen Pharma Private Limited
2. Date of incorporation of corporate debtor	13th April 2005
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2006PTC152619
5. Address of the registered office and principal office (if any) of corporate debtor	B-106, Techno City, X/41 TTC Area, MIDC, Mahape, New Mumbai - 400705, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 28th April 2023 Date of receipt of order - 02nd May 2023
7. Estimated date of closure of insolvency resolution process	29th October 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Reg. No: IBBI/IPA-002/IP-N00423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-402, Saraswati Towers, Panchsanchay Road, Opp. Sona Udoyog, Anand East, Mumbai Suburban, Maharashtra, 400069 Email: <a href="mailto:anil.jhumkhwala@gmail.com">anil.jhumkhwala@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: <a href="mailto:anil.jhumkhwala@gmail.com">anil.jhumkhwala@gmail.com</a>
11. Last date for submission of claims	16th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, as notified by the interim resolution professional	Not Applicable as per information available with IIP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Celogen Pharma Private Limited on 02nd May 2023.

The creditors of Celogen Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 16th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 04th May 2023  
Place: Mumbai

Mr. Anil Jitendra Jhumkhwala  
Interim Resolution Professional

IBBI Reg. No. IBBI/IPA-002/IP-N00423/2019-20/12689  
AFA-AA2/12689/02/12123/202465 Valid till 12th December 2023

## Calcom

## CALCOM VISION LIMITED

CIN: L9211DL1985PLC021095  
Regd. Office: C-41, Defence Colony, New Delhi-110024  
Corp. Office: B-16, Site-C, Surajpur Industrial Area, Greater Noida-201306, U.P.  
Tel: 0120-2569761, Fax: 0120-2569769 Website: [www.calcomindia.com](http://www.calcomindia.com),  
Email: [corp.compliance@calcomindia.com](mailto:corp.compliance@calcomindia.com)

## CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT DATED APRIL 20, 2023



# घटस्फोटांचे सामाजिक संदर्भही महत्वाचे

देशभरातील घटस्फोटांची वाढती संख्या हा चिंतेचा विषय ठरतो आहे. कौटुंबिक न्यायालयांमध्ये गेल्या वर्षांपर्यंत पाच ते दहा टक्के घटस्फोटांचे अर्ज येत होते. आता ही संख्या दुप्पट होऊन वीस ते पंचवीस टक्क्यांपर्यंत जाऊन पोहचते आहे. म्हणजे एकीकडे ही संख्या वाढत असतानाच यासंदर्भात सर्वोच्च न्यायालयाने दिलेला ताजा निर्णय घटस्फोटांच्या संख्येत आणखी भर घालेल की काय अशी भीती वाटू लागते. आतापर्यंत घटस्फोट देण्याची ही कायदेशीर प्रक्रिया आहे त्यानुसार कौटुंबिक न्यायालयात अर्ज केल्यानंतर सहा महिने प्रतीक्षा करावी लागते. या कालावधीत दोघांच्याही समुपदेशनाचे प्रयत्न केले जातात. काही गैरसमजूतीतून पूर्वग्रहदूषित काही कारणांवरून किंवा अतिशय किरकोळ स्वरूपाच्या मुद्द्यांवरून निर्माण झालेले मतभेद हे केवळ दोघांच्या वैयक्तिक अहंकारापोटी थेट घटस्फोटापर्यंत येऊन पोहचतात. आणि यातली समाधानाची बाब अशी आहे की या सहा महिन्यांच्या कालावधीमुळे जवळपास तीन ते पाच टक्के घटस्फोट इच्छुकांचे मनपरिवर्तनही झालेले पाहायला मिळाले आहे. परंतु आता सर्वोच्च न्यायालयाने दोन्हीकडच्या बाजू जर घटस्फोट घेण्याच्याच मनस्थितीत असतील तर सहा महिने थांबण्याची आवश्यकता नाही. त्या लागलीच विभक्त होऊ शकतात. यासंदर्भातल्या १४२ कलमाच्या अंतर्गत अशा प्रकारचा आदेश न्यायालय देऊ शकते असेसुद्धा सर्वोच्च न्यायालयाने म्हटले आहे. घटस्फोटाच्या लांबणाच्या याचिका किंवा त्याबाबत वेगवेगळ्या कारणांनी केला जाणारा वेळकाढूपणा घटस्फोट लांबवत राहातो. अशा परिस्थितीत दोन्ही बाजूला मानसिक त्रास होतोच शिवाय आर्थिक नुकसानही मोठ्या प्रमाणात होते. अशा प्रकारची कारणे देऊन घटस्फोटासाठी सहा महिन्याची प्रतीक्षा असू नये. अशी याचिका केली गेली होती. त्यावर निर्णय देताना सर्वोच्च न्यायालयाने आता ही नवी भूमिका घेतलेली आहे. शिल्पा शैलेशे विरुद्ध वरुण श्रीनिवास यांचा हा २०१४ चा खटला होता. त्यावर निर्णय देताना न्यायमूर्ती एस. के. कौल यांच्या अध्यक्षतेखालच्या खंडपीठाने उपरोक्त निर्णय दिला. कारण संविधानाच्या कलम १४२ नुसार हा निर्णय मिळावा अशी याचिकाकर्त्याची मागणी होती.

## गैरसमज आणि अहंकार

याच संदर्भात गेल्या वर्षी न्यायालयाने या १४२ कलमअंतर्गत घटस्फोट देताना कोणकोणते नियम असावेत. हे ठरवण्याबाबतही निर्देश दिले होते. त्यानुसार आता भविष्याकाळात परस्परांची संमती असेल तर थांबण्याची आवश्यकता नाही असे न्यायालयाने स्पष्ट केले आहे आणि अपवादामुळे परिस्थिती याबाबत जिल्हा न्यायालय किंवा सर्वोच्च न्यायालय भूमिका घेईल असे स्पष्ट केले आहे. सध्या हिंदू विवाह कायदा १९५५ च्या कलम १३ ब नुसार परस्पर संमतीत घटस्फोट घेण्याची पद्धत अवलंबली जाते. जर पतीपत्नी एक वर्ष किंवा त्याहून अधिक काळ वेगळे राहत असतील तर जिल्हा न्यायालयाने घटस्फोटाची याचिका दाखल करता येते. मात्र दोन्ही पक्षांना याबाबतचा आदेश प्राप्त करण्याकरिता याचिका सादर झाल्यापासून

सहा ते अठरा महिन्यांची प्रतीक्षा करावी लागते. या प्रतीक्षा कालावधीमध्ये दोघांपैकी कोणालाही याचिका मागे घेण्याची मुदतही गृहित धरलेली आहे. सर्वोच्च न्यायालयाच्या या ताज्या नियमामुळे मात्र परिस्थितीमुळे मोठा बदल होऊ शकतो आणि घटस्फोट घेणाऱ्यांचे प्रमाण वाढण्याची शक्यता नाकारता येत नाही. कायद्याची बाजू किंवा न्यायालयाचे अधिकार याबाबीचा विचार केला तर सहा महिने थांबण्याची आवश्यकता नाही हा युक्तिवाद योग्य ठरू शकतो. परंतु एकूण सामाजिक परिस्थिती लक्षात घेतली तर भारतातील कुटुंब व्यवस्थेच्या अनुषंगाने हा युक्तिवाद फारसा योग्य ठरत नाही. आज देशभरात ठिकठिकाणी घटस्फोटांच्या प्रकरणांमधील वाढ हा एक सामाजिक आणि चिंतेचाच विषय झालेला आहे. हे प्रकार थांबावेत. म्हणून अनेक सामाजिक संघटनासुद्धा विविध स्तरावर प्रयत्न करताना दिसतात. लग्नानंतर अक्षरशः सहा ते आठ महिन्यात घटस्फोट घेण्यापर्यंत जेव्हा मजल जाते त्यावेळेला ही सगळी प्रकरणे प्रामुख्याने गैरसमजूती आणि व्यक्तिगत अहंकाराचीच निदर्शक असतात. विशेषतः तथाकथित उच्चशिक्षितांमध्ये आणि गलेलड्ड पगार घेणाऱ्यांमध्ये हे प्रमाण जास्त असल्याचेही समोर आले आहे. आपले शिक्षण, आपला पगार, त्यातून निर्माण होणारा अहंकार दोघांमध्येही मतभेदाचे कारण ठरतो.

## भारतातील कुटुंब व्यवस्था

आज वस्तुस्थिती अशी आहे की, जगभरात भारत हा असा एक देश असावा की जिथे कुटुंब व्यवस्था बऱ्यापैकी टिकून आहे. काळाच्या ओघात पूर्वी असणारी एकत्रित कुटुंबपद्धती आता हळूहळू नाहीशी होते आहे. परंतु छोटें कुटुंब जरी असले तरी एकमेकांविषयी असणारी आस्था, प्रेम, स्नेह हा भारतीय सामाजिक संस्कृतीचा मोठा भाग ठरतो. पाश्चात्य देशांमुळे घटस्फोट ही जवळपास नित्याची बाब मानली जाते. परंतु तिथे कधीही कुटुंब व्यवस्था भक्कम राहिल्याचे पाहायला मिळत नाही. म्हणूनच भारतीय समाजरचनेचा विचार केला तर ही कुटुंब व्यवस्था टिकून राहाण्याकरिता अधिक प्रबोधनाची किंबहुना नव्या कायद्यांचीदेखील आवश्यकता आहे. तीन वर्षांपूर्वीच मुस्लीम समाजातल्या तलाक पद्धतीमध्ये सुधारणा करण्याचा निर्णय घेतला गेला त्याचे प्रमुख कारण एवढेच होते की या तलाक किंवा घटस्फोटाच्या प्रकरणात सर्वाधिक त्रास महिलांनाच सहन करावा लागतो. जिथे स्त्री-पुरुष समानतेच्या वलना आपण करीत असतो तिथे समाजातल्याच एका मोठ्या घटकावर अन्यायही करीत राहातो. स्त्रीच्या सन्मानाचा, आदराचा विचार करताना घटस्फोटासारखी समस्या अधिक संवेदनशीलतेने हाताळली गेली पाहिजे. कायद्याचा विचार करीत असतानाच एकूणच सामाजिक नीतीमूल्यां आणि स्त्रीविषयक सामाजिक भूमिका याला दुर्लक्षित करून चालणार नाही. या पार्श्वभूमीवर सर्वोच्च न्यायालयाच्या निकालाचे चिंतन किंवा विश्लेषण होणे गरजेचे ठरते. घटस्फोट ही पतीपत्नीमधील जितकी खाजगी बाब आहे तितकेच त्याचे सामाजिक संदर्भही मोठे असतात. हे लक्षात ठेवावे लागेल.

# गंभीर - कोहली यांच्यात दुसऱ्यांदा राडा दोघांच्याही मानधनात १०० टक्के कपात

यंदाचा आयपीएलचा १६ वा हंगाम सुरळीत सुरू असतानाच, विराट कोहली आणि गौतम गंभीर यांच्यात झालेल्या हमरीतुमरीमुळे या आयपीएलला गालबोट लागले आहे. बंगळुरू विरुद्ध लखनऊ यांच्यातील सामना संपल्यानंतर लखनऊचा गोलंदाज नवीन उल हक याच्यावरून गंभीर आणि कोहली यांच्यात मैदानावरच वाद झाला. या वादाची गंभीर दखल घेऊन बीसीसीआयने दोघांच्याही मानधनात १०० टक्के कपात केली आहे. २०१३ नंतर दुसऱ्यांदा गंभीर आणि कोहली मध्ये मैदानावरच वाद झाला.



लखनऊ रॉयल चॅलेंजर्स बंगळुरू विरुद्ध लखनऊ यांच्यातील सामना बंगळूरुने १८ धावांनी जिंकला. मात्र लखनऊची फलंदाजी सुरू असताना जेव्हा विकेट पडत होती तेव्हा बंगळूरुचा कर्णधार कोहली स्ट्रेडियममधील आपल्या समर्थकांकडे इशारे करून त्यांना चिथावत होता. त्यामुळे बंगळूरुचे समर्थक विकेट पडली की स्ट्रेडियम मध्ये आरडाओरडा करीत होते हा प्रकार पाहून लखनऊचे खेळाडू नाराज झाले होते. त्यातच त्यांच्या संघाचा पराभव झाल्याने त्यांची नाराजी अधिकच वाढली. सामना संपल्यावर दोन्ही संघाचे खेळाडू हस्तांदोलन करीत असताना, लखनऊचा गोलंदाज नवीन उल हक याने रागाने विराटचा हात झिडकारला. त्यामुळे विराट त्याला समजावण्याचा प्रयत्न करू लागला. त्याच वेळी लखनऊचा मुख्य प्रशिक्षक गौतम गंभीर मैदानात आला आणि त्याने रागाने विराटकडे पाहत नवीनचा हात धरून त्याला पॅव्हिलियनकडे नेऊ लागला. त्यावर विराट काहीतरी बोलला, त्यामुळे अमोदरच चिडलेला गंभीर माथारी वळला आणि विराट बरोबर त्याची जुंपली दोघेही

हातधाईवर आले. त्यामुळे लखनऊच्या फलंदाज मेयर्स याने गंभीरला तेथून बाजूला नेले. या घटनेचा व्हिडिओ सोशल मीडियावर व्हायरल होताच आयपीएलच्या गव्हर्निंग काऊन्सिलने त्याची गंभीर दखल घेऊन, याबाबतची चौकशी करून सर्व माहिती बीसीसीआयला दिली. त्यानंतर बीसीसीआयने कोहली आणि

**आजचे सामने**

2023 IPL

वि.

वेळ: ७.३०, मोहाली

# दिल्ली कॅपिटलचा गुजरातवर सनसनाटी विजय

खेळपट्टीवर पाय रावून उभा होता. मात्र त्याला कुणाची साथ मिळाली नाही. व्ही. शंकर ६, डेव्हिड मिलर ० हे झटपट बाद झाले. त्यानंतर २६ धावा करणाऱ्या मनोहरने पंड्याला चांगली साथ दिली. पण त्याला खलील अहमदने बाद केले. तेवढीयाने २० धावा केल्या. तो इश्रात शर्माच्या गोलंदाजीवर बाद झाला. शेवटच्या विजयासाठी आवश्यक असलेल्या धावा करण्यात हार्दिक पंड्याला अपयश आले आणि गुजरातचा डाव १२५ धावांवर आटोपला. पंड्या ५९ धावांवर नाबाद राहिला. हा सामना दिल्लीने ५ धावांनी जिंकला.

**फॉर्म जी**

विमा आणि निवृत्तीवेतन विधी वगळता वित्तीय मध्यस्थीस सहाय्यक उपक्रमांमध्ये सहभागी अॅडिस्ट्रट्स शेअर्स ग्रॅण्ड सिक्स्युरिटीज प्रायव्हेट लिमिटेड

करिता स्वारस्य अभिव्यक्तीचे आमंत्रण (भारतीय नवारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यवसायिकांचा दिवाळखोरी ठरव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३५ए (१) अन्वये)

क्र.	संबंधित तपशील	अंतिम दिनांक
१.	कॉर्पोरेट ऋणकर्ते नाव व पॅन/सीआयएन/ए/एलएन क्र.	०२ जून, २०२३
२.	नॉनपीएन कार्यालयाचा पत्ता	१२ जून, २०२३
३.	वेबसाईटचे यूआरएल	२९ जून, २०२३
४.	बहुसंख्या अचल संपत्ती असलेल्या जमिनी तपशील	२९ जून, २०२३
५.	सूच्या उपपत्ती/सेवांची रचणूक क्रमांक	२९ जून, २०२३
६.	गत वित्तीय वर्षामध्ये विधी घालेल्या मुख्य उपपत्ती/सेवांचे परिणाम आणि मुख्य	२९ जून, २०२३
७.	कर्जापत्री/कर्जापत्राची संख्या	२९ जून, २०२३
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (केवळपत्रासह), धनकोटी वादी, त्यानंतरच्या प्रक्रियेच्या घटनांच्या संबंधित तारखा समाविष्ट असलेले पुढील तपशील उपलब्ध असण्याचे दिनांक:	२९ जून, २०२३
९.	संश्लेषणाच्या २५(२)(ए) अन्वये ठरव अर्जातरी पत्रात उपलब्ध असण्याचे दिनांक:	२९ जून, २०२३
१०.	स्वारस्य अभिव्यक्ती सूचीकरणव्यवस्था अंतिम दिनांक:	२९ जून, २०२३
११.	संभाव्य ठरव अर्जातरी तारखेची वादी पारित करण्याचे दिनांक:	२९ जून, २०२३
१२.	तारखेच्या यदीवर आक्षेप सादर करण्याचा अंतिम दिनांक	२९ जून, २०२३
१३.	ई-ऑनबोर्ड सादर करण्यासाठी प्रक्रिया ईमेल आयडी	२९ जून, २०२३

**जाहीर सूचना**

ज्यांच्याशी संबंधित असेल त्यांच्याकरिता

सर्वसाधारण जननेस याद्वारे सूचित करण्यात येते की, यूपीएल लिमिटेड, नॉनपीएन कार्यालय - ३-११, जीआयडीसी, वापी, जि. लखनऊ, वापी, गुजरात-३९६१९५ चे खालील भागधारकांच्या नावे नॉनपीएन खालील भाग प्रमाणपत्रे त्यांच्याकडून हरवली आहेत.

अ. क्र.	भागधारका/काचे नाव	फोलियो क्र.	प्रमाणपत्र क्र.	डिस्ट्रिक्टहीड क्रमांक	भाग संख्या
१.	अर्चना कनोडिया	ए००१०११	१०५४०४२	५४८४१११५-५४८४२११४	४००

जननेस याद्वारे उपरोक्तित भाग प्रमाणपत्रांची अरेडी किंवा त्यांच्या बाबत कोणत्याही प्रकारे व्यवहार करण्याच्या विरोधात सावधगिरीचा इशारा देण्यात येत आहे. कोणा व्यक्तीचा सदर भाग प्रमाणपत्रांच्या बाबतीत कोणताही दावा असल्यास त्यांनी तो दावा कंपनी किंवा त्यांच्या त्रिबंधक आणि हस्तांतरण एजंट लिंक इनट्राईम इंडिया प्रायव्हेट लिमिटेड, सी-१०१, २४७ पार्क, एल.बी.एस. मार्ग, विक्रोळी (प.), मुंबई, महाराष्ट्र - ४०० ०८३ यांच्याकडे सद्द सूचना प्रसिद्ध झाल्यापासून १५ दिवसांच्या आत सादर करावा. या कालावधीनंतर कोणताही दावा विचारात घेतला जाणार नाही आणि कंपनी मुदतम भाग प्रमाणपत्र पारित करण्याची प्रक्रिया पूर्ण करेल.

कार्यदेशीर दावेदाराचे नाव: सी. अर्चना कनोडिया

दिनांक: ०३.०५.२०२३

**फॉर्म ए**

जाहीर सूचना

(भारतीय नवारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यवसायिकांचा दिवाळखोरी ठरव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

केचिन असोसिएट्स प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता

क्र.	कॉर्पोरेट कर्जदाराचे नाव	कंपेचिन असोसिएट्स प्रायव्हेट लिमिटेड
१.	कॉर्पोरेट कर्जदाराच्या स्वापणेचा दिनांक	१६.१२.१९८५
२.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्वापण/नॉनपीएन करण झाले	आरओसी - मुंबई
३.	कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक	U51100MH1985PTC038339
४.	कॉर्पोरेट कर्जदाराच्या नॉनपीएन कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	१०७ बिरोड, ९९ मरिन ड्राईव्ह, मुंबई ४००००५.
५.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	२८.०४.२०२३
६.	दिवाळखोरी ठरव प्रक्रिया पारितसमाप्तीचा अंतिम दिनांक	२५.१०.२०२३
७.	अंतिम ठरव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नॉनपीएन क्रमांक	नाम - राधेश बोधरा नॉ. क्र.: IBBI/PA-001/FP-P-01758/2019-2020/12675
८.	मंडळाकडे नोंदणीकृत असल्यास, अंतिम ठरव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ता: ११९-ए, ११५ कलम (६.३) च्या खंड (ब) अन्वये कॉर्पोरेट कार्यालय, १५९ सीटीएच रोड, कान्हा, सांताक्रुझ पूर्व, शहर-मुंबई, महाराष्ट्र - ४०००८८. ईमेल: ip.rakeshbohra@gmail.com
९.	अंतिम ठरव व्यावसायिकासह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	पत्ता मुंबई ९ मध्ये नमूद केव्हासुद्धा. ईमेल: chirp.calvin@gmail.com
१०.	दावे सादर करण्याचा अंतिम दिनांक	१२.०५.२०२३
११.	अंतिम ठरव व्यावसायिकाद्वारे निविदा केल्यास, कलम २१ च्या उप-कलम (६.३) च्या खंड (ब) अन्वये कॉर्पोरेट कार्यालय	कॉर्पोरेट कार्यालय - लखनऊ
१२.	कॉर्पोरेट कर्जदाराच्या प्राथमिक प्रतिक्रिया प्रमाणपत्रे प्राप्त झाल्यास, अंतिम ठरव व्यावसायिकाची नावे (प्रत्येक कॉर्पोरेट तीन नावे)	फॉर्म बी - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते फॉर्म सी - कॅपिटल एजंटद्वारे दावाकर्ते फॉर्म डी - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते फॉर्म ई - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते
१३.	अंतिम ठरव व्यावसायिकासह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	पत्ता मुंबई ९ मध्ये नमूद केव्हासुद्धा. ईमेल: chirp.calvin@gmail.com
१४.	दावे सादर करण्याचा अंतिम दिनांक	१६ मे, २०२३
१५.	अंतिम ठरव व्यावसायिकाद्वारे निविदा केल्यास, कलम २१ च्या उप-कलम (६.३) च्या खंड (ब) अन्वये कॉर्पोरेट कार्यालय	कॉर्पोरेट कार्यालय - लखनऊ
१६.	कॉर्पोरेट कर्जदाराच्या प्राथमिक प्रतिक्रिया प्रमाणपत्रे प्राप्त झाल्यास, अंतिम ठरव व्यावसायिकाची नावे (प्रत्येक कॉर्पोरेट तीन नावे)	फॉर्म बी - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते फॉर्म सी - कॅपिटल एजंटद्वारे दावाकर्ते फॉर्म डी - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते फॉर्म ई - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायिककरण यंत्रणेने दिनांक ०२ मे, २०२३ रोजी सेलोजन फॉर्म प्रकटित लिमिटेडच्या कॉर्पोरेट दिवाळखोरी ठरव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. सेलोजन फॉर्म प्रकटित लिमिटेडच्या धनकोचे लक्ष वेधण्याचे आदेश दिनांक १५ मे, २०२३ रोजी किंवा त्यापूर्वी अंतिम ठरव व्यावसायिक यांच्याकडे नॉ. क्र. १० मध्ये नमूद पत्रव्यवहार सादर करण्यास सांगण्यात येत आहे. वित्तीय धनको यंत्रणेने दावाकर्ते यांचे पत्रव्यवहार दिले आहे फक्त सूक्ष्मवैयक्तिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे पत्रव्यवहार दिले आहे फक्त सूक्ष्मवैयक्तिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे पत्रव्यवहार दिले आहे फक्त सूक्ष्मवैयक्तिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे पत्रव्यवहार दिले आहे फक्त सूक्ष्मवैयक्तिक पद्धतीने सादर करावे.

सही/-  
राधेश बोधरा  
अंतिम ठरव व्यावसायिक

दिनांक: २ मे, २०२३  
दिवाळखोरी मुंबई

नॉ. क्र.: IBBI/PA-001/FP-P-01758/2019-2020/12675

**फॉर्म ए**

जाहीर सूचना

(भारतीय नवारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यवसायिकांचा दिवाळखोरी ठरव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

सेलोजन फार्मा प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता

क्र.	कॉर्पोरेट कर्जदाराचे नाव	सेलोजन फार्मा प्रायव्हेट लिमिटेड
१.	कॉर्पोरेट कर्जदाराच्या स्वापणेचा दिनांक	१३ एप्रिल, २००५
२.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्वापण/नॉनपीएन करण झाले	आरओसी - मुंबई
३.	कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक	U24230MH2005PTC152619
४.	कॉर्पोरेट कर्जदाराच्या नॉनपीएन कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	सी-१०६, टॅको इन्डि, एच ५/१ सीटीएच एरिया, एमआयडीसी, मध्य, नवी मुंबई - ४००००५, महाराष्ट्र
५.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	अंतिम ठरव दिनांक: २८ एप्रिल, २०२३ अंतिम ठरव झाल्याचा दिनांक: ०२ मे, २०२३
६.	दिवाळखोरी ठरव प्रक्रिया पारितसमाप्तीचा अंतिम दिनांक	२९ ऑक्टोबर, २०२३
७.	अंतिम ठरव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नॉनपीएन क्रमांक	सी. अनिल चिंतेट्ट सुभ्रमखाला नॉ. क्र.: IBBI/PA-002/IF-N00423/2019-2020/12689
८.	मंडळाकडे नोंदणीकृत असल्यास, अंतिम ठरव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ता: १२२१, मेजर बॅबेर V, नरिमन पॉइंट, मुंबई - ४०००२९. ईमेल: ip.jhmkhwalaa@gmail.com
९.	अंतिम ठरव व्यावसायिकासह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	पत्ता: १२२१, मेजर बॅबेर V, नरिमन पॉइंट, मुंबई - ४०००२९. ईमेल: ip.colagenpharma@gmail.com
१०.	दावे सादर करण्याचा अंतिम दिनांक	१६ मे, २०२३
११.	अंतिम ठरव व्यावसायिकाद्वारे निविदा केल्यास, कलम २१ च्या उप-कलम (६.३) च्या खंड (ब) अन्वये कॉर्पोरेट कार्यालय	आयआरपीकेड उपलब्ध माहितीनुसार लखनऊ नवी
१२.	कॉर्पोरेट कर्जदाराच्या प्राथमिक प्रतिक्रिया प्रमाणपत्रे प्राप्त झाल्यास, अंतिम ठरव व्यावसायिकाची नावे (प्रत्येक कॉर्पोरेट तीन नावे)	कॉर्पोरेट कार्यालय - लखनऊ
१३.	अंतिम ठरव व्यावसायिकासह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	पत्ता मुंबई ९ मध्ये नमूद केव्हासुद्धा. ईमेल: chirp.calvin@gmail.com
१४.	दावे सादर करण्याचा अंतिम दिनांक	१६ मे, २०२३
१५.	अंतिम ठरव व्यावसायिकाद्वारे निविदा केल्यास, कलम २१ च्या उप-कलम (६.३) च्या खंड (ब) अन्वये कॉर्पोरेट कार्यालय	कॉर्पोरेट कार्यालय - लखनऊ
१६.	कॉर्पोरेट कर्जदाराच्या प्राथमिक प्रतिक्रिया प्रमाणपत्रे प्राप्त झाल्यास, अंतिम ठरव व्यावसायिकाची नावे (प्रत्येक कॉर्पोरेट तीन नावे)	फॉर्म बी - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते फॉर्म सी - कॅपिटल एजंटद्वारे दावाकर्ते फॉर्म डी - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते फॉर्म ई - कामगार आणि कामगारी कारखाना कार्यरत धनकोद्वारे दावाकर्ते

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायिककरण यंत्रणेने दिनांक ०२ मे, २०२३ रोजी सेलोजन फार्मा प्रायव्हेट लिमिटेडच्या कॉर्पोरेट दिवाळखोरी ठरव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. सेलोजन फार्मा प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याचे आदेश दिनांक १५ मे, २०२३ रोजी किंवा त्यापूर्वी अंतिम ठरव व्यावसायिक यांच्याकडे नॉ. क्र. १० मध्ये नमूद पत्रव्यवहार सादर करण्यास सांगण्यात येत आहे. वित्तीय धनको यंत्रणेने दावाकर्ते यांचे पत्रव्यवहार दिले आहे फक्त सूक्ष्मवैयक्तिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे पत्रव्यवहार दिले आहे फक्त सूक्ष्मवैयक्तिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको यांचे दावाकर्ते यांचे पत्रव्यवहार दिले आहे फक्त सूक्ष्मवैयक्तिक पद्धतीने सादर करावे.

सही/-  
सी. अनिल चिंतेट्ट सुभ्रमखाला  
अंतिम ठरव व्यावसायिक

दिनांक: ३ मे, २०२३  
दिवाळखोरी मुंबई

नॉ. क्र.: IBBI/PA-002/IF-N00423/2019-2020/12689  
एएमए: AA2/12689/02/12123/202465 १२ डिसेंबर, २०२३ पर्यंत धर

**सुविचार**

विलास कोळेकर  
खंडाळा, रत्नागिरी.  
मोबा. ९४२२२४२०६११

चिंतन केल्याने बिघडलेल्या गोष्टी चांगल्या होत नाही, पण त्यावर चिंतन केल्याने चांगला मार्ग नक्कीच सापडतो.

**पंचांग**

बुधवार, ३ मे २०२३  
शक १९४५ शोभननामसंवत्सर

वैशाख शुक्ल त्रयोदशी \* नक्षत्र : हस्त

रवी उदय- ०६-११  
रवी अस्त- १९-००

प्रदोष, जागतिक वृत्तपत्र स्वातंत्र्य दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस कारिता वॉगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विण्णू नगर, दिवा, नवी मुंबई - ४००००८ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगाव, मुंबई - ४००००४ येथे प्रसिद्ध केले.

संपादक: **रोहित रमाकान्त पांडे**

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